



2025:DHC:8476



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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 23.09.2025

+ W.P.(CRL)3106/2025 & CRL.M.A. 28678/2025 exemption  
VINEET KUMAR SINGH .....PetitionerThrough: Mr. Deepak Sharma & Mr.  
Neeraj Kumar, Advs. along  
with petitioner in person.

versus

STATE NCT OF DELHI AND ANR .....Respondents

Through: Mr. Yasir Rauf Ansari, ASC  
and Mr. Mohit Raj Nagar, Mr.  
Alok Sharma, Advs. with SI  
Satish Bhati, PS Sarita Vihar.  
Mr. Om Prakash Gupta, Adv.  
for R-2 along with R-2 in  
person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Article 226 of the Constitution of India read with Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 227/2024, dated 07.06.2024, registered at P.S Sarita Vihar, Delhi under Sections 406/420/34 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.



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2. As per allegations made in the FIR, petitioner induced respondent no. 2 to pay Rs. 8,00,000/- on pretext of selling a 60sq. yard plot using documents and agreements which were upon verification found to be forged. FIR No. 227/2024 was lodged at instance of respondent no. 2 under sections 406/420/34 IPC against the petitioner and his father.

3. During the course of proceedings, the parties amicably resolved their disputes before the Delhi High Court Mediation and Conciliation Centre, Delhi High Court, New Delhi and executed a Settlement Agreement dated 06.08.2025. In view of the aforesaid settlement, petitioners have paid the total settlement amount of Rs. 8,53,000/- (Rupees Eight Lacs Fifty Three Thousand only) to respondent no. 2. Copy of the Settlement Agreement dated 06.08.2025 has been annexed as Annexure P-2.

4. Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Satish Bhati from PS Sarita Vihar.

5. Respondent no. 2 confirms that the matter has been amicably settled with the petitioner without any force, fear, coercion. He confirms that he has received the settlement amount of Rs. 8,53,000/- by way of bank draft and has no objection if the FIR No. 227/2024 is quashed against the petitioner.



6. Petitioner also confirms having received all the original titled documents of plot in question including agreement to sell dated 20.06.2022 and 01.08.2022 from respondent no.2

7. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 227/2024 is quashed.

8. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

9. Further, it is settled that the inherent powers under section 482 of the Code are required to be exercised to secure the ends of justice or to prevent abuse of the process of any court. Further, the High Court can quash non-compoundable offences after considering the nature of the offence and the amicable settlement between the concerned parties. Reliance may be placed upon *B.S. Joshi v. State of Haryana, (2003) 4 SCC 675*.



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10. In view of the above facts that the parties have amicably resolved their differences out of their own free will and without any coercion. Hence, it would be in the interest of justice, to quash the above-mentioned FIR and the proceedings pursuant thereto.

11. The petition is allowed, and the FIR No. 227/2024, dated 07.06.2024, registered at P.S Sarita Vihar, Delhi under section 406/420/34 IPC and all the other consequential proceeding emanating therefrom is hereby quashed.

12. Petition is allowed and disposed of accordingly.

13. Pending application(s), if any, also stand disposed of.

**RAVINDER DUDEJA, J**

**September 23, 2025**  
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